

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.505/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M

Name of the Company		SREI Infrastructure Finance Limited -Versus- Right Tower Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

For the Petitioner in the Intervening application

1. Mr. Sabyasachi Choudhury, Adv.
2. Mr. Rajendra Datta, Adv.
3. Mr. Kuldip Mallik, Adv.
4. Mr. Rituparna Chatterjee, Adv.

} Rituparna Chatterjee
Adv.

MR. RATNANKO BANERJI, Sr. Adv.

MS. NEHA SOMANI, PCS

} For Financial Creditor/
Applicant

Pranthik Gosai
Abhishek Sekhar

} Advocates
Gardelhor

} Somani
24/10/2017

P.T.O.

ORDER

Ld. Counsel for the financial creditor, corporate debtor and on behalf of intervener applicant are present.

Ld. Counsel for the corporate debtor submitted that he has filed Vakalatnama on 23/10/2017 and sought time for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the financial creditor. Thereafter rejoinder, if any, may be filed within 3 days.

Ld. Counsel on behalf of intervener informed that he has already filed an application which is not numbered. Office is directed to get it numbered.

List the matter on 14/11/2017 along with the intervening application for admission.



JR

(Jinan K.R.)
Member (J)



VPS

(Vijai Pratap Singh)
Member (J)